

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 121
CP No. 30/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Federica Melchiorretto

.... Petitioner

Versus

Fusion Accomodations Pvt. Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Ankit Sethi, Adv.
Shristhi Bhupna, Adv.
For the Respondent : Danish Akhtar, Adv.

ORDER

Heard Mr. Ankit Sethi, Adv. along with Ms. Shristhi Bhupna, Adv. appearing on behalf of the Petitioner. Mr. Danish Akhtar, Adv. appearing on behalf of the Respondent. It is submitted by learned counsel for the Petitioner that written submission has already been filed by them electronically. Copy of the same may be exchanged between the parties. Learned counsel for the Respondent seeks time to file written submissions, if any, not exceeding 3 pages, within 2 weeks together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter on 15.07.2024.


Sdr

(Ashish Verma)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

May 09, 2024